Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 13th day of July 2018

Original Application No. 330/00663 of 2018

Hon'ble Mr. Gokul Chandra Pati, Member (A) Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Jaiveer Singh, S/o Girraj Singh, R/o House No. 42 Modal Town West Gaziabad UP.

. . . Applicant

By Adv : Shri S.M.A. Naqvi

VERSUS

- 1. Union of India through Secretary, Ministry of Communication, Department of Posts, Dak Bhawan, New Delhi.
- The Director Postal Service Ghaziabad Dn Ghaziabad 201002. 2.
- The Superintendent of RMS "SH" Dn Saharanpur 247001. 3.

...Respondents

By Adv: Shri Rajeshwar Singh

ORDER

By Hon'ble Mr. Gokul Chandra Pati, Member - A

Shri S.M.A. Naqvi, learned counsel for the applicant and Shri Rajeshwar Singh, learned counsel for the respondents are present.

- 2. The Applicant has challenged the order dated 15.06.2018 passed by the Appellate Authority in the OA and he has not filed any revision application in the matter. Since the revision has been specifically provided under Rule 29 of the CCS (CCA) Rules, 1965, the applicant has not availed the alternative remedy.
- 3. As the applicant has not availed the alternative remedy, the OA is not maintainable before this Tribunal. However, in the interest of justice, the applicant is granted liberty to file revision application before the Competent Authority, and if the revision application is filed within a week of this order, it shall be disposed of by the Competent Authority as per rule treating it to be within time as per the rules. OA is disposed of at this stage accordingly. No cost.

(Rakesh Sagar Jain)

(Gokul Chandra Pati) Member (A)

Member (J)